their responsibilities under Extended Producer Responsibility (EPR) as defined under the E-Waste Management Rules 2011, according to a report released by Toxics Link, an environmental NGO recently;

(b) if so, the details of violations of E-Waste Management Rules notices by Government and action taken thereon; and

(c) the number of these States are preparing inventories of e-waste and action taken on non-compliance?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) Toxics Link has published a report entitled "E-Waste Management" on the basis of study of 50 Producers of electrical and electronic equipment with reference to the implementation of Extended Producers Responsibility (EPR) as defined under e-waste (Management and Handling) Rules, 2011. As per the report, seventeen Producers fall under red category indicating unsatisfactory performance with respect to fulfilling their responsibilities under EPR.

(b) and (c) As per Rule 14 and Schedule III of e-waste (Management and Handling) Rules, 2011 monitoring of compliance of authorization and registration conditions and inventorization of e-waste falls under the purview of State Pollution Control Boards (SPCBs)/ Pollution Control Committee(PCCs). Notices have been issued by some of the SPCBs to Producers of electrical and electronic equipment for non-compliance under the rules. As per the information made available by the Central Pollution Control Board (CPCB), the states of Goa, Himachal Pradesh and Jammu and Kashmir have completed the inventory of e-waste.

Review of National Action Plan on Climate Change

3113. PROF. M.V. RAJEEV GOWDA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state :

(a) whether Government has carried out any monitoring or review of the implementation of the National Action Plan on Climate Change (NAPCC) that was released in 2008 by the Prime Minister, if so, the details thereof;

(b) if not, the reasons therefor; and

(c) the status of implementation of the NAPCC's recommendation in the States for targeting a Renewable Energy Procurement Obligation (RPO) of 15 per cent by 2020?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) Government has set up the 'Executive Committee on Climate Change' to monitor the implementation of the eight National Missions under the National Action Plan on Climate Change (NAPCC). The Executive Committee on Climate Change has reviewed the progress of eight National Missions under NAPCC. Summary of the progress made under National Missions is given in Statement-I (*See* below). Written Answers to

(c) All the State Commissions except Sikkim, have notified the regulations specifying the Solar Renwable Purchase Obligation (RPO) for the obligated entities in their State, as given in Statement-II (*See* below). 9 States have set Solar RPO target lower than 0.25% for 2012-13, Tamil Nadu and Uttarakhand had set solar RPO target as low as 0.05%, while Gujarat, Uttar Pradesh and Jharkhand had set solar RPO as high as 1% for 2012-13.

Statement-I

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Sl. No.	Mission	Objective	Progress (2013-14)
1.	National Solar Mission	20,000 MW of solar power by 2020	Most of the targets on track, Lagging in grid connected solar power project.
2.	National Mission for Enhanced Energy Efficiency	10,000 MW of EE savings by 2020	PAT Scheme launched, others in progress
3.	National Mission on Sustainable Habitat	EE in residential and commercial buildings, public transport, Solid waste management	Work in progress
4.	National Water Mission	Water conservation, river basin management	Recently approved by EFC
5.	National Mission for Sustaining the Himalayan Ecosystem	Conservation and adaptation practices, glacial monitoring	Work in progress
6.	National Mission for a Green India	Increased forest/tree cover on 5m ha of forest/non- forest lands and improved quality of forest cover on another 5m ha (Total 10mha during mission period)	Preparatory Phase has been initiated
7.	National Mission for Sustainable Agriculture	Drought proofing, risk management, agricultural research for adaptation	Work in progress
8.	National Mission on Strategic Knowledge for Climate Change	Vulnerability assessment, Research and observation, data management	Work in progress

Details of the Progress made under National Missions

				State	ement-11					
Details of the RPO for the Obligated Entities by all State Commissions Except Sikkim										
State	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22
Andhra Pradesh	0.25%	0.25%	0.25%	0.25%	0.25%					
Arunachal Pradesh	0.10%	0.15%	0.20%							
Assam	0.15%	0.20%	0.25%							
Bihar	0.25%	0.50%	0.75%	1.00%	1.25%	1.50%	1.75%	2.00%	2.50%	3.00%
Chhattisgarh		0.50%	0.75%	1.00%						
Delhi	0.15%	0.20%	0.25%	0.30%	0.35%					
Gujarat	1.00%	To continu	To continue till any revision							
Haryana	0.05%	0.10%								
Himachal Pradesh	0.25%	0.25%	0.25%	0.25%	0.25%	0.50%	0.75%	1.00%	2.00%	3.00%
Jammu and Kashmir	0.25%	0.25%	0.75%	1.50%	2.00%					
Goa	0.40%	To continue till any revision								
Jharkhand		1.00%	1.00%	1.00%						
Karnataka	0.25%									
Kerala		0.25%	0.28%	0.30%	0.33%	0.37%	0.40%	0.44%	0'.49%	0.54%

Statement-II

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Madhya Pradesh	0.60%	0.80%	1.00%		Wrı
Maharashtra	0.25%	0.50%	0.50%	0.50% .	Written
Manipur .	0.25%			S	Answers
Mizoram	0.25%				
Meghalaya	0.40%				to
Nagaland	0.25%				
Orissa	0.15%	0.20%	0.25%	0.30%	
Punjab	0.07%	0.13%	0.19%		[7]
Rajasthan	0.75%	1.00%			August, 2014]
Sikkim				Regulation yet to be issued	st, 20
Tripura	0.10%)14]
Tamil Nadu	0.05%	To continue till any revision			
Uttarakhand	0.05%	To continue till any revision			Unstarred
Uttar Pradesh	1.00%				
West Bengal		0.10%	0.15%	0.20% 0.25% 0.30%	Questi

Source: RPO regulations published by SERCs.